

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.228 OF 1995
ALLAHABAD THIS THE 30TH DAY OF DECEMBER,2002

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN
HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER-A

Dr. Amit Kumar Agarwal,
Son of S.N. Agarwal,
Resident of H.I.G.-1/3,
B Arra-6,
Kanpur-27.

..... Applicant

(By Advocate Shri B.N. Singh, L.M. Singh)

Versus

1. Union of India,
through Secretary,
Ministry of Defence Production,
Government of India,
New Delhi.
2. Director General,
Ministry of Defence,
Ordnance Factory Board,
10-A, Auckland Road,
Calcutta.
3. General Manager,
Small Arms Factory,
Kalpi Road,
Kanpur.

..... Respondents

(By Advocate Shri A. Mohiley)

ORDER

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

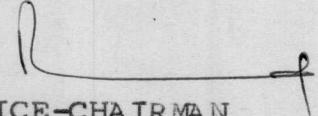
We have heard Shri Ashok Mohiley, learned counsel for
the respondents and perused the records.

2. By this O.A. under section 19 of Administrative
Tribunals Act, 1985 applicant has challenged the order
dated 16.02.1995 (Annexure-7) by which his services as
Short Term Medical Officer were terminated with immediate
effect.
3. Counter Affidavit has been filed. In para-22, whereof
it has been stated that the Medical Officer selected through
the Union Public Service Commission, as provided in the



recruitment rules, had joined in the sanctioned strength of the Medical Officer, of the Factory and consequently the short term engagement of the applicant was terminated. Along-with the counter, copy of the appointment letter dated 16.09.1992 has ~~already~~ ^{also} been filed, which contains a specific condition that the services can be terminated at any time without any notice. Thus, the order of the termination has been passed, as provided in the appointment letter, and does not suffer ^{or from} any error of law. This O.A. has no merit and is accordingly disposed of. No order as to costs.


MEMBER (A)


VICE-CHAIRMAN

shukla/-